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Title: Trafficking of Children in the Country.

DR. RATNA DE (NAG) (HOOGHLY): Sir, since the House is not in order, I am not going to read my Matter under Rule 377. Please allow me to lay it on the Table of the House.

□ It is a matter of shame that in spite of all round development, still incidents of trafficking of children are emerging. The Government is making efforts through Anti Trafficking nodal cell, but the situation has not improved and we come across incidents of trafficking of children. Last year it is suspected that trafficking of 578 children occurred from West Bengal, Jharkhand, Bihar. On 24th May, 2014, 123 children of West Bengal were found at a Railway station in Kerala without any valid document. Children easily fall prey to the wrong persons working in orphanages or Juvenile Homes. Children rescued from trafficking should be sent to safe places and rehabilitated or sent to their homes. Those indulging in child trafficking should be severely punished under Indian Penal Code so that they dare not to indulge in child trafficking in future. I would strongly urge the Ministry for Women and Child Development and Ministry of Home Affairs to ensure that no trafficking of children takes place in our country. Enough safeguards should be in place to ensure that no child is put to such hardship. Hence it would be in the fitness of things if the Government take extraordinary measures to ensure that not even a single trafficking case takes place hence forth.